

Institute for Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1980-81 along with Audited Accounts.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) to (7) above. [Placed in Library. See No. LT-4138|82.]

श्री अटल बिहारी वाजपेयी: राष्ट्रपति का चुनाव गम्भीर मामला है।

श्री आर्ज कर्नाडीस : हरियाणा का मामला इतना गम्भीर है और उस पर सदन में बहस न हो, यह कैसे चल सकता है?

अध्यक्ष महोदय : मैं यही कह रहा हूँ कि आप बात नहीं सुनते हैं।

SHRI SATYASADHAN CHAKRABORTY: You have said that if I can convince you, you will admit the motion. If you give me the time to convince you, I am sure, I shall convince you.

MR SPEAKER: Please sit down.

मैं अबेला आदमी हूँ और आप 70 हैं
Nothing will go on record, whatever he says.

SHRI SATYASADHAN CHAKRABORTY**

(Interruptions)

MR. SPEAKER: When I am on my legs, you please sit down.

मैं आप की बात सुनूँगा। मैंने हर-एक मामले को बहस के लिए एलाउ किया है। जो सर्वैक्ट्स आप ने दिये हैं, उन सब की एलाउ कर रहा हूँ।

श्री रामबिलास पासवान : एडजार्नमेन्ट मोशन क्यों एलाउ नहीं कर रहे हैं?

अध्यक्ष महोदय : एडजार्नमेन्ट मोशन का मसला नहीं है।

No, I am not convinced.

(Interruptions)

PAPERS LAID ON THE TABLE— Contd.

NOTIFICATION UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Railway Accidents (Compensation) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 387(E) in Gazette of India dated the 4th June, 1982 under sub-section (3) of section 82J of the Indian Railways Act, 1890 [Placed in Library. See No. LT-4139|82.]

ORDER *re* CONSTITUTION OF EIGHTH FINANCE COMMISSION, NOTIFICATIONS UNDER INCOME-TAX ACT, NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:-

(1) A copy of the Order (Hindi and English versions) dated the 20th June, 1982 issued by the President in pursuance of article 280 of the Constitution, constituting the Eighth Finance Commission, published in Notification No. S.O. 434(E) in Gazette of India dated the 21st June, 1982. [Placed in Library. See No. LT-4140|82.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:

(i) The Income-tax (Third Amendment) Rules, 1982, published in Notification No. S.O. 365(E) in Gazette of India dated the 27th May, 1982.

(ii) The Income-tax (Fourth Amendment) Rules, 1982, published in Notification No. S.O. 372(E) in Gazette of India dated the 29th May, 1982.

(iii) The Income-tax (Fifth Amendment) Rules, 1982 published in Notification No. S.O. 433(E) in Gazette of India dated the 21st June, 1982.

(iv) The Income-tax (Sixth Amendment) Rules, 1982 published in Notification No. S.O. 448(E) in Gazette of India dated the 26th June, 1982. [Placed in Library. See No. LT-4141/82.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 397 published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum regarding supersession of notification No. 39-Customs dated the 17th March, 1973 and prohibiting the import into, and export out of India of the Psychotropic Substances specified there in.

(ii) G.S.R. 398 published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum prohibiting the export out of India of the Psychotropic Substances specified in the notification.

(iii) G.S.R. 366(E) and 367(E) published in Gazette of India dated the 1st May, 1982 together with an explanatory memorandum exempting certain specified goods imported into India in connection with petroleum operations from the whole of the basic, additional and Auxiliary duty of customs leviable thereon.

(iv) G.S.R. 412(E) published in Gazette of India dated the 14th May, 1982 together with an explanatory memorandum excluding from the assessable value the freight incurred on the transshipment of the containerised cargo for the purposes of levy of auxiliary duty.

(v) G.S.R. 413(E) published in Gazette of India dated the 14th May, 1982 together with an explanatory memorandum excluding from the assessable value the freight incurred on the transshipment of the containerised cargo for the purposes of levy of auxiliary duty.

(vi) G.S.R. 418(E) published in Gazette of India dated the 22nd May, 1982 together with an explanatory note regarding increase in the customs duty on tinplates and tinned sheets from fifty-five per cent *ad valorem* to sixty-five per cent *ad valorem*.

(vii) G.S.R. 419(E) published in Gazette of India dated the 22nd May, 1982 together with an explanatory note making further amendment to Notification No. 45-Customs dated the 1st March, 1979 so as to correct the names of certain bulk drugs which are exempt from Customs duty.

(viii) G.S.R. 443(E) published in Gazette of India dated the 1st June, 1982 together with an explanatory note regarding reduction in the export duty on Coffee from rupees three hundred per quintal to rupees one hundred and twenty per quintal.

(ix) G.S.R. 450(E) published in Gazette of India dated the 8th June, 1982 together with an explanatory note making further amendments to Notification No. 30-Customs dated the 1st March, 1981 so as to clarify the concessional basic customs duty of forty-five per cent *ad valorem* on ceramic dielectric imported for the manufacture of ceramic capacitors.

(x) G.S.R. 454(E) published in Gazette of India dated the 16th June, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of

Swiss Francs into Indian currency or vice-versa in supersession of notification dated the 1st April, 1982.

(xi) G.S.R. 455(E) published in Gazette of India dated the 17th June, 1982 together with an explanatory note making certain amendment to Notification No. 133-Customs dated the 11th May, 1982 so as to clarify the concessional auxiliary duty of customs of ten per cent on certain specified internal combustion piston engines and parts thereof. [placed in Library. See No. LT-4142/82].

(4) A copy of Notification No. G.S.R. 365(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1982 together with an explanatory memorandum exempting visiting dignitaries participating in the Science and Technology Conference of developing countries from payment of foreign travel tax in respect of their international journey to any place outside India at the close of the Conference, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-4143/82.]

(5) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944; —

(i) The Central Excise (Sixth Amendment) Rules, 1982, published in Notification No. G.S.R. 414 in Gazette of India dated the 1st May, 1982.

(ii) The Central Excise (Seventh Amendment) Rules, 1982, published in Notification No. G.S.R. 483 in Gazette of India dated the 15th May, 1982.

(iii) The Central Excise (Eighth Amendment) Rules, 1982, published in Notification No. G.S.R. 483 in Gazette of India dated the 22nd May, 1982.

(iv) The Central Excise (Ninth Amendment) Rules, 1982, published in Notification No. G.S.R. 539 in Gazette of India dated the 5th June,

1982. [Placed in Library. See No. LT-4144/82.]

(6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 353(E) published in Gazette of India dated the 24th April, 1982 together with an explanatory memorandum regarding exclusion of cost of durable containers from the assessable value of Nitrogen, Carbon dioxide, Refrigerant Gases, Argon, Relium, Compressed Air and Hydrogen.

(ii) G.S.R. 369(E) published in Gazette of India dated the 6th May, 1982 together with an explanatory memorandum regarding exemption from duty on re-rubberising and relining tanks, vessels and pipes.

(iii) G.S.R. 411(E) published in Gazette of India dated the 1st May, 1982 together with an explanatory memorandum making certain amendment to Notification No. 198/79-CE dated the 31st May, 1979 so as to extend the full excise duty exemption to steel melting scrap arising in the course of manufacture of electrical stampings and laminations.

(iv) G.S.R. 370(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory memorandum regarding concessions in Excise Duty to exposed cinematograph films.

(v) G.S.R. 371(E) published in Gazette of India dated the 10th May, 1982, together with an explanatory note regarding exemption from duty on National award films and films dubbed in languages other than in Original version.

(vi) G.S.R. 372(E) published in Gazette of India dated the 10th May, 1982 together with an explanatory note regarding exemption from excise duty to first six hundred metres of Documentary Films.

(vii) G.S.R. 373(E) published in Gazette of India dated the 10th

May, 1982 together with an explanatory note prescribing separate effective rates of duty on films not otherwise specified and advertisement films.

(viii) G. S. R. 444 published in Gazette of India dated the 15th May, 1982 together with an explanatory memorandum making further amendment to Notification Nos. 53/80-CE, 54/80-CE and 55/80-CE dated the 13th May, 1980 so as to extend the excise duty concessions to steel ingots and iron or steel products.

(ix) G.S.R. 423(E) published in Gazette of India dated 26th May, 1982 together with an explanatory memorandum waiving payment of central excise duty on 'Lassi' for the period prior to the issue of notification No. 81/80 dated the 19th June, 1980.

(x) G.S.R. 485 published in Gazette of India dated the 29th May, 1982 together with an explanatory memorandum superseding notification No. 197/77-CE dated the 23rd June, 1977.

(xi) G.S.R. 452(E) published in Gazette of India dated the 9th June, 1982 together with an explanatory memorandum exempting rigid polyurethane foam falling under sub-item (3) of Item 15A of Central Excise Tariff from so much of the duty of excise leviable thereon, as is in excess of 15 per cent ad valorem. [Placed in Library. See No. LT-4145/82].

(7) A statement (Hindi and English versions) on the results of the market Loans floated in May, 1982 and issue of 7 per cent Capital Investment Bonds. [Placed in Library. See No. LT-4146/82].

PROF. MADHU DANDAVATE: Sir, I rise on a point of order.

MR. SPEAKER: What is your point of order.

PROF. MADHU DANDAVATE: My point of order is regarding the procedure to be followed in this House. The leaders of the various groups had a meet-

ing with you and we assured you that we will raise various issues under various rules. But, at the same time, we made it explicitly clear that on some issues, in order to express our displeasure against the Government, we would seek to raise an adjournment motion.

MR. SPEAKER: I have not given my permission.

PROF. MADHU DANDAVATE: The Presidential elections...

MR. SPEAKER: No, I have not given permission.

PAPERS LAID ON THE TABLE—
Contd.

ANNUAL REPORT OF AND REVIEW ON
INSTITUTE FOR THE PHYSICALLY
HANDICAPPED, NEW DELHI FOR
1980-81 AND A STATEMENT

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRI P. K. THUNGON); I beg to lay
on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year, 1980-81.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4147/82.]

MR. SPEAKER: Now the Calling Attention, Shri Virdhji Chandra Jain.

PROF. MADHU DANDAVATE: Sir, I have raised a point of order.

MR. SPEAKER: I did not allow it.

PROF. MADHU DANDAVATE: My point of order is this. Whenever any important developments have taken place—for instance, today a Ministry has